

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:991
ANSWERED ON:28.07.2003
CRUELTY TO ANIMALS
RATTAN LAL KATARIA

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of cases pertaining to cruelty to animals registered throughout the country during the last three years;
- (b) the number of guilty people convicted during the said period;
- (c) whether Animal Welfare Board is powerless to check it; and
- (d) if so, the steps taken by the Government to give more powers to the Board?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI DILIP SINGH JUDEV)

- (a) & (b) The information is being collected and will be laid on the Table of the House.
- (c) The responsibility for enforcement of Prevention of Cruelty to Animals Act, 1960 vests with the State Governments. The Animal Welfare Board of India is not a regulatory body. The role of the Board is to advise the Central Government on legal and technical aspects of animal welfare, apart from granting financial assistance for various activities to Animal Welfare Organizations.
- (d) Does not arise.